

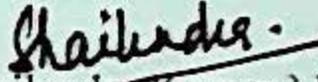
Government of Jammu and Kashmir
Industries and Commerce Department
Civil Secretariat, Srinagar

Notification,
Srinagar, the 20th September, 2018.

SRO424 .- In exercise of the powers conferred by section 15 read with section 23 C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957), and in supersession of Notification SRO 164 dated 11th of April, 2018, the Government hereby direct that rule 104-A of the Jammu & Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, shall be substituted by the following, namely:-

“104-A. Transitory Provision.- As a transitory measure and in order to ensure uninterrupted supply of minor mineral to the consumers, the department may issue permission upto 31st of December, 2018 in favour of the successful bidders having approved mining plans, ancestrally occupied quarry belts/clusters and for emergent nature works/projects of Central and State Government to lift and transport minor minerals on royalty basis.”

By order of the Government of Jammu and Kashmir.


(Shailendra Kumar) IAS
Principal Secretary to Government,
Industries & Commerce Department.

NO: IND/Legal/27/2013

Dated; 20 09- 2018

Copy to the :-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of J&K.
3. Divisional Commissioner, Jammu/Kashmir.
4. All Deputy Commissioners.
5. Director, Geology & Mining Department, J&K, Srinagar.
6. Managing Director, JKML/ J&K Cements Limited.
7. General Manager, Government Printing Press, Jammu for publication in the official Gazette.
8. Additional Secretary (Legal), I&C Department.
9. Private Secretary to Advisor(V) for information.
10. Private Secretary to Principal Secretary to Govt. I&C Deptt.
11. Incharge Website, I&C.